HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE ELEVENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 37976 OF 2025

Between:

Ch. Aruna, aged about 49 years W/o Ch. V. Ravi Kumar Welfare Administrator, 0/o The Welfare Commissioner, Labour Welfare Organisation, Government of India, Ministry of Labour and Employment, Kendriya Sadan, Sultan Bazar Hyderabad - 500095.

...PETITIONER

AND

1. Kamal Kishore Soan, Additional secretary and Director General (Labour Welfare), Ministry of Labour and Employment, New Delhi Presently posted as, Additional Secretary in the 0/o Mission Director, National Jal Jeevan Mission, Dept. of Drinking Water and Sanitation, Ministry of Jal Shakti, 4th floor, CGO Complex, Pandit Deendayal Antyodaya Marg, Lodhi Road, New Delhi - 110003..

2. K. Shekar, The then Deputy Director General (Labour Welfare), Ministry of Labour and Employment, Presently working as Chief Labour Commissioner (Central), Shramev Jayate Bhawan, G4 Sector-10, Dwarka, New Delhi

3. V.T. Thomas, Welfare Commissioner, Ministry of Labour and Employment, Nagpur.Presently posted as Welfare commissioner, 2nd Floor, Sports Complex, Chandrasekharan Nair Stadium, Vikas Bhavan, Palayam, Thiruvananthapuram - 695033

4. Akhilesh Rai, Assistant Welfare Commissioner, Labour Welfare Organisation, Ministry of Labour and Employment, CGO Complex, Seminary Hills, Nagpur - 440006.

5. Sanjay Garg, Assistant Welfare Administrator, Labour Welfare Organisation, Ministry of Labour and Employment, CGO Complex, Seminary Hills, Nagpur - 440006.

6. The Welfare Commissioner, 0/o Welfare Commissioner, Labour Welfare Organisation, Ministry of Labour and Employment, CGO Complex, Seminary Hills, Nagpur - 440006.

7. The Welfare Commissioner, Labour Welfare Organisation, Government of India, Ministry of Labour and Employment. Kendriya Sadan, Sultan Bazar Hyderabad - 500095.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any Writ, Order or direction more particularly in the nature of Writ of Certiorari calling for the records with regard to the impugned order dated 10.11.2025 passed by the Hon'ble Central Administrative Tribunal, Hyderabad Bench at Hyderabad, whereby the Hon'ble Tribunal has confirmed its office objection that there was a delay in filing the Contempt Petition Diary No.1031 of 2025 by the Petitioner herein and ordered to return the papers to the Petitioner, and declare the same suffers with error apparent on the face of the record and violation of Principles of Natural Justice, and consequently by setting aside the same restore the said Contempt Petition on the file of the Hon'ble Tribunal.

Counsel for the Petitioner : SRI T.KOTESWARA RAO

Counsel for the Respondents : SRI N.BHUJANGA RAO,
Dy.Solicitor General Of India

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA

AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.37976 of 2025

Dated:11.12.2025

Between:

Ch. Aruna

...Petitioner

and

Kamal Kishore Soan,
and six others.

...Respondents

ORDER:

Learned counsel Sri T.Koteswara Rao appears for the petitioner.

Sri N.Bhujanga Rao, learned Deputy Solicitor General of India, appears for the respondents.

2. Heard learned counsel for the parties.

3. The petitioner, who is the applicant before the learned Central Administrative Tribunal, Hyderabad (Telangana) (hereinafter referred to as, "the Tribunal"), is aggrieved by the order dated 10.11.2025 whereby the objections raised by the Registry were sustained and the papers of the contempt petition, seeking invocation of the contempt jurisdiction of the learned Tribunal for alleged violation of an interim order of *status quo* granted on 12.01.2022 in O.A.No.021/0021/2022, were directed to be returned to the petitioner. O.A.No.021/0021/2022 was finally dismissed vide order dated 03.03.2023 and the interim order got vacated. Another M.A.No.649 of 2022 was also dismissed.

4. The petitioner had been promoted from Assistant Welfare Administrator to Welfare Administrator and posted at Nagpur by the order impugned before the learned Tribunal. But, she insisted for retaining her at Hyderabad on the health ground of her husband, who is working as TTI in South Central Railways, Secunderabad, and on the ground of her daughter's studies at Hyderabad. The

learned Tribunal had granted an order of *status quo* on 12.01.2022, which remained in force till the Original Application was dismissed. The contempt petition alleging contempt of the interim order of *status quo* was electronically filed on 03.07.2025, whereas the physical filing of the said petition was done on 16.09.2025. The office of the learned Tribunal endorsed it as beyond the limitation period counted from the date of alleged cause of action i.e., 22.07.2024. The objection of the Registry was affirmed by the impugned order dated 10.11.2025.

5. There is another aspect to the matter. As is commonly understood, the interim orders merge with the final order. In the instant case, when the Original Application was dismissed, the order of *status quo* dated 12.01.2022 got vacated by the final order dated 03.03.2023. The reason for alleging contempt on the part of the petitioner is that after dismissal of the Original Application, the respondents have issued notice for unauthorised absence during the period the petitioner did not join the transferred place of posting. Incidentally,

before the interim order of *status quo* was passed on 12.01.2022, the petitioner was relieved from her place of charge on 07.01.2022 itself. The petitioner contended that during the joining time of ten days, in view of *status quo* order, the petitioner was not required to join at the transferred place. For unauthorised absence during that period, the petitioner has been issued a show cause notice which is in breach of interim order of *status quo*.

6. We understand that the date of e-filing should be treated as an effective date of filing for counting the period of limitation in view of the decision rendered in the case of **Sanket Kumar Agarwal v. APG Logistics (P) Ltd.**[1] followed in **Sanjay Pandurang Kalate v. Vistra ITCL (India) Limited**[2].

7. However, on a conspectus of the facts noted above, we are of the view that the issuance of show cause notice for alleged unauthorised absence could be a fresh cause of action for the petitioner and not a case of invocation of

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[1] (2024) 2 SCC 545
[2] (2024) 3 SCC 27

contempt jurisdiction. Therefore, we do not feel necessary to exercise the powers of judicial review under Article 226 of the Constitution of India to set aside the impugned order as prayed for. However, the petitioner is at liberty to assail the show cause notice alleging unauthorised absence for certain period when she did not join in a freshly constituted application before the appropriate forum/Tribunal.

8. With the aforesaid observations, the instant writ petition is disposed of. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-T. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. Sri Kamal Kishore Soan, Additional secretary and Director General (Labour Welfare), Ministry of Labour and Employment, New Delhi Presently posted as, Additional Secretary in the 0/o Mission Director, National Jal Jeevan Mission, Dept. of Drinking Water and Sanitation, Ministry of Jal Shakti, 4th floor, CGO Complex, Pandit Deendayal Antyodaya Marg, Lodhi Road, New Delhi - 110003..
2. Sri K. Shekar, The then Deputy Director General (Labour Welfare), Ministry of Labour and Employment, Presently working as Chief Labour Commissioner (Central), Shramev Jayate Bhawan, G4 Sector-10, Dwarka, New Delhi
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7. The Welfare Commissioner, Labour Welfare Organisation, Government of India, Ministry of Labour and Employment. Kendriya Sadan, Sultan Bazar Hyderabad - 500095.

8. One CC to SRI T.KOTESWARA RAO, Advocate. [OPUC]

9. One CC to SRI N.BHUJANGA RAO, Deputy Solicitor General of India, High Court for the State of Telangana at Hyderabad. [OPUC]

10. Two CD Copies.

BSK

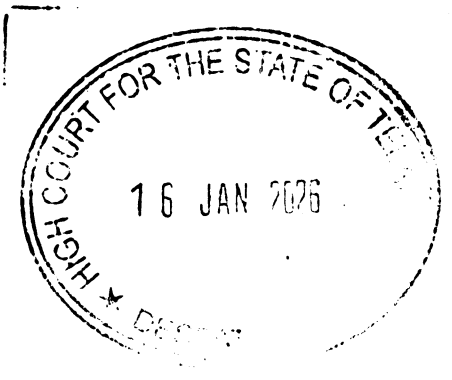
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HIGH COURT

DATED:11/12/2025

ORDER

WP.No.37976 of 2025



DISPOSING OF THE WRIT PETITION WITHOUT COSTS

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by
31/12/25